

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
03-07-2024 AT 10:30 AM**

**CP(IB) No. 69/9/HDB/2023**

**AND**

**IA (IBC) 1355 & 1364/2024 in CP(IB) No. 69/9/HDB/2023**

u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

M/s. Mytrah Vayu (Som) Private Limited

**...Operational Creditor**

**AND**

M/s. Naolin Infrastructure Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1355/2024**

Learned Counsel Mr Bhupendra Dave, for applicant present through Video Conference.

This being an application filed to take Constitution of COC on record. The same is taken on record.

Accordingly, **this application is allowed and disposed of.**

**IA (IBC) 1364/2024**

Learned Counsel Mr Bhupendra Dave, for applicant present through Video Conference.

This being an application filed by the Resolution Professional alleging non-co-operation of the members of the board. Matter passed over.

Matter called again. Heard. Issue notice to the respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 23.07.2024 for filing proof of service and for counter.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**